Fourteenth Loksabha

Session : 6
Date : 09-12-2005
Participants : Singh Ch. Lal,Radhakrishnan Shri Varkala,Gangwar Shri Santosh Kumar,Patil Shri Shivraj V.,Chowdhury Smt. Renuka,Singh Shri Mohan

>

Title : Discussion on the motion for consideration of the Disaster Management Bill, 2005 as passed by Rajya Sbaha.

MR. DEPUTY-SPEAKER: Now, the House shall take up Item No.17 - Shri Shivraj V. Patil.

THE MINISTER OF HOME AFFAIRS (SHRI SHIVRAJ V. PATIL): I beg to move:

> "That the Bill to provide for the effective management of disasters and for matters connected therewith or incidental thereto, as passed by Rajya Sabha, be taken into consideration."

India is a very big country and at many places disasters do take place. We have been helping the people who suffer from these disasters. But it was thought that helping the people after the disasters take place is one thing, and preparing to meet the disasters and to help the people before the disasters take place is something different.

Making preparation to meet the contingency, making policies and plans to tackle the disasters is supposed to be very important in the present times. That is why the concept of `disaster management' has been accepted. The Congress Party manifesto mentions that if the party came to power it will enact a law to manage the disasters. Not only in the last manifesto, but also in three General Elections manifestos, this was mentioned. The previous Government also had appointed a Committee to see that a mechanism or a system is created to manage the disasters and a report has been given. After this Government came to power, this Bill is drafted and it is presented to this

House. I would like to say that Shrimati Sonia Gandhi took a lot of interest in seeing that the Bill is drafted and a Bill is presented. She is encouraging passage of the Bill. Without her help, cooperation and guidance, probably, this Bill would not have come to this House at this point of time. Before the Bill could be prepared and drafted, the Government took a decision to create the National Disaster Management Authority. For this purpose, Cabinet took a decision and now a National Disaster Management Authority is in existence[R23].

While deciding in the Cabinet that the Authority should be created, it was stated that the functions of the Disaster Management Authority would be the same that have been mentioned in the Bill that is prepared and which has been introduced in the Rajya Sabha. That National Disaster Management Authority is in existence.

The Bill which was introduced in the Rajya Sabha was referred to the Standing Committee. The Standing Committee gave its Report suggesting that certain provisions should be amended. Some of the suggestions given by the Standing Committee have been accepted by the Government while discussing on the Bill in the Rajya Sabha and they have been incorporated in the original Bill. The Bill which is presented to the Lok Sabha has come with the amendments made by the Rajya Sabha.

What are the salient features of this Bill? This Bill provides for creating a National Disaster Management Authority at the national level. It is also suggested that at the State level, there shall be a State Disaster Management Authority. At the third level, it is suggested that there shall be a District Disaster Management Authority and at the fourth level, it is suggested that there shall be a Local Disaster Management Committee. At the fourth level, we have not called it an ‘Authority’ but a ‘Committee’. The National Disaster Management Authority is presided over and Chaired by the Prime Minister himself. The State Disaster Management Authority is presided over and Chaired by the Chief Minister. The District Disaster Management Authority is presided over by two chairpersons – one is the District Collector and the other one is the head of the elected body of the district. They will co-chair that Authority. At the local level, the local body which has a representative of the people will function to see that the policies made are implemented. There are nine members to be appointed in the National Disaster

Management Authority. It is left to the State Governments to appoint not more than ten persons. At the district level, they can appoint a few persons to look after this.

What are the functions which have to be discharged by the authorities and committees. The main job of the National Disaster Management Authority is to visualize as to how the disasters can be managed, if they occur. For this purpose, they are expected to formulate the policies. Policies are bigger than the plans. They shall have to decide the kind of policies which can be adopted at the national level and which can be followed at the State and district level. Then, they are expected to prepare the plans also. The National Disaster Management Authority shall take into consideration the plans prepared by the local disaster management bodies, the district disaster management bodies and the State Disaster Management Authority. While preparing the national plan, the plans prepared at the lower level, at the grassroots level, at the cutting edge level, should also be considered. These plans will be kept ready to be followed.

There are two kinds of disasters which have been taking place in the country and in the world. One of the type of disaster is the nature made disaster.[p24]

Cyclones also have been occurring in different areas; and then, people have been suffering because of floods also. Recently, the heavy rains have affected the people, and Tsunami also occurred this year. Tsunami occurred, they say, after a period of more than 500 years.

But these disasters have been occurring, and we shall have to prepare. As to how to prepare to tackle these disasters will be decided by these Authorities. They shall have the equipments that are necessary. If the earthquake has to be tackled, then the plan which is going to be made by the Government is to see that the rules are made for construction of the houses and those rules will be given to the local bodies, and according to the rules, the houses will be constructed so that when there is an earthquake, the Houses would not collapse.

There are areas affected by the floods. They will give them the boats; and they will give them other equipments also which can be easily used.

About cyclones, generally when cyclones occur, the people living in the coastline are affected and they find themselves without any shelter. So, it is suggested that permanent shelters should be constructed a little away from the coastline so that they can go there and live when cyclones occur. I am just giving an idea as to what can be done in these things.

Manmade disaster can occur. What do we mean by the manmade disaster? For example, radiological disaster. If any radiating material is thrown in a city, it can cause damage to many people. So, it is a manmade disaster. Biological disasters and chemical disasters are also manmade disasters, and they are also expected to be tackled by this National Disaster Management Authority.

It is also provided that there shall be funds, which will be kept at the disposal of the National Disaster Management Authority, at the State Disaster Management Authority and at the District Disaster Management Authority. The funds may not be easily available to the local bodies. The district bodies would be able to give the funds, but these funds are not going to be very big funds; they are going to be small funds. These funds will be used for giving the relief.

When a disaster occurs, the first step is to give the relief. The second step is to give a temporary shelter or some temporary relief for a period of say, one month, two months, three months, one year also or two years also. And, the third stage is to reconstruct all that has been damaged. The roads get damaged; the ports get damaged; the airports get damaged; the houses get damaged; and big installations get damaged. They have to be repaired. For this purpose, this fund will not be used. For this purpose, separate funds can be given by the Government of India or the State Government. So, this kind of funding arrangement has also been provided.

It is also provided that the people, who are actually in the field and trying to help the people affected by disasters, should have some special authority. So, they are given special authority. District Collectors are given special authority to acquire pieces of land or houses or vehicles or equipments etc. So, whatever is required for this purpose, they are given authority to acquire, and once they start working, they can call upon anybody. They can ask anybody to come to their help and assistance. Their orders have to be obeyed. Anybody not obeying their orders makes himself liable to be punished under this law. This kind of arrangement has been provided in this law.

Sir, this arrangement is like the arrangement we have in the area of planning for the country as a whole. We have a Planning Commission and that Planning Commission is headed by the Prime Minister of India. The Planning Commission plans for the entire country in consultation with the State Governments also.

The nature of the work to be done by this Authority is going to be something like the Planning Commission, and the second organisation, which is in existence in the country which can be compared with this, is the Atomic Energy Commission. It is also Chaired by the Prime Minister, and once the Prime Minister is Chairing or the Chief Minister is Chairing these organisations, it becomes easy to discharge the duties and to help the people[k25].

So, this kind of an arrangement has been made and once this law comes into existence, we will have a full-fledged National Disaster Management Authority and State Disaster Management Authority.

There are one or two points which are likely to be raised during the course of discussion. One is that the Members may ask whether I am limiting the power, the authority and the jurisdiction of the State Governments by making this law. The reply to this kind of a query would be 'no'. This law will help them. If the State Governments want to make use of this law, they can make use of this law. If they want to have their own law, they are at liberty to do so, but the only thing is that their law should not be contrary to the law which is made by the Union Government. If they want to have their own policies and their own laws, they will be allowed to do this.

The second question that is likely to be raised – which was raised in the other House – is, how much of authority is given to the representatives of the people, in this Authority or Body. One of the charges made was that the people's representatives are not allowed to play the role that they are expected to, in the National Disaster Management Authority. I am trying to explain this point because during the course of the debate which will take place on this, the very same point need not be raised again.

The National Disaster Management Authority is to be Chaired by the Prime Minister himself and he is the representative of the people. … (*Interruptions*)

SHRI VARKALA RADHAKRISHNAN (CHIRAYINKIL): The plan is to be prepared by the officials, as per the Act. … (*Interruptions*)

MR. DEPUTY-SPEAKER: Shri Radhakrishnan, you should have sought the permission of the Chair before making your point. You may please sit down now. It is not to be recorded.

*(Interruptions)** ...

MR. DEPUTY-SPEAKER: You can make your point when you get your chance to speak.

… (*Interruptions*)

SHRI SHIVRAJ V. PATIL: I want to facilitate his speech. … (*Interruptions*)

SHRI VARKALA RADHAKRISHNAN : I have gone through and studied the entire Bill, and you are wrong. You have completely eliminated the representatives of the people. … (*Interruptions*)

---

* Not Recorded.

SHRI SHIVRAJ V. PATIL: Please just have little patience; I will try to explain. The National Disaster Management Authority is to be Chaired by the Prime Minister; and the Prime Minister is people's representative. He represents all the representatives of the people. That is one thing.

Secondly, in the National Disaster Management Authority, which we constitute, there will be one of the former Ministers and then there are others. Out of ten, there are only six members. … (*Interruptions*)

SHRI VARKALA RADHAKRISHNAN : You have provided for Advisory Committees; even in those Committees, you have not included the representatives of the people. … (*Interruptions*)

SHRI SHIVRAJ V. PATIL: What I was trying to say is that at the national level, where planning has to be done and where the policy-making has to be done, the Prime Minister is sitting. Then, there are people's representatives also. Suppose, you want to prepare a plan to meet the contingency of cyclone in an area, it is not the representatives of the people who would be helpful, but the experts in that area who would be helpful. That is why, we have provided that if this Authority wants to get any assistance or any advice or any guidance, they can get that assistance and guidance from the experts. And they are not going to be the members of that Authority; they would be temporarily assisting the National Disaster Management Authority. This is the first point.

Secondly at the State level, the Chief Minister will be Chairing that Authority. He is the representative of the people. At the third level, the Co-Chairman is also a representative of the people. What is not really understood and I would like my learned friend to understand is that the job of really helping the people has to be done, not in Delhi nor in the Capital of a State, but it has to be done in the field or at the local body level[R26].

We have said that the corporations, the municipalities and the Gram Panchayats shall carry on the function of providing help and assistance to the

people. There is no official sitting there. Every member of that body is people's representative. It is not realised by the hon. Members that when we have nearly 1000 Members of Parliament and 6000 Members of the State Legislatures, we have three million members of the local body.

उपाध्यक्ष महोदय : मेरे ख्याल से उनका कहना है कि कमेटी में एम.एल.एज. शामिल होंगे या नहीं।

SHRI SHIVRAJ V. PATIL: MLA is a member of the National Disaster Management Authority.

उपाध्यक्ष महोदय : जब आपकी बारी आयेगी तो आप बोल लेना।

SHRI VARKALA RADHAKRISHNAN : No representative is there in the district committee.… (*Interruptions*)

MR. DEPUTY-SPEAKER: You can speak when your turn comes. This is not the way.

SHRI VARKALA RADHAKRISHNAN : We have to say all these things.

SHRI SHIVRAJ V. PATIL: You are at liberty to say anything.

उपाध्यक्ष महोदय : उनका कहना यह है कि आप एम.एल.एज. को एक्सक्लूड कर रहे हैं।

SHRI SHIVRAJ V. PATIL: I am trying to explain to him and I hope he understands that in the field… (*Interruptions*)

MR. DEPUTY-SPEAKER: Nothing will go on record.

(Interruptions) …*

SHRI SHIVRAJ V. PATIL: I hope no disaster is created. I am trying to explain that at the local level where actual job is to be done, the number of people who are involved is more than 3 million, 30 lakh, whereas in the National Disaster Management Authority there are only 10 representatives. In the States also there are only 10 representatives and if you

take into consideration all the States, not more than 500 people are there but at the local, lower, cutting edge level, at the level where actually help is provided to the victims 3 million people are involved in it. Moreover, how is the plan be made? I hope the hon. Member pays attention

---

* Not Recorded.

to what I am saying and does not get up. The State Government has to make the plan after taking into consideration the plan made at the district level. The district level plan has to be prepared after the suggestions are received at the local level and the plan at the national level has to be prepared after taking into consideration the plan suggested at the State level. There are areas in which people at the local level are not in a position to contribute. Supposing, radiological disaster is going to be tackled. It will be too much to expect a member of the Gram Sabha suggesting something to the national level authority. In this respect it is only the experts who have to be consulted. The body at the national level has to be supported and helped by the advisory committee. If you consider the totality of the scheme under this law, you will have no apprehension. But if you will just concentrate on one aspect, you will be misled in thinking that this will not allow the people's representatives to help. Moreover, I would say that even after this law has come into existence, at any time if Members feel that something different has to be done, we will do. We have not allowed the Members of Parliament or the Members of the Legislative Assembly to sit in Panchayat Samiti and Zila Parishad. Why? It is because they have their duty to perform over here. Rather than sitting here and making policy for the entire nation as such, if a Member of this House wants to go and work at the Gram Panchayat level, he is at liberty to do so[R27].

Now that is not the scheme of our Constitution. We have to understand it. Now what is the constitutional arrangement? At the national level, there is a national Government; at the State level, there is a State Government; and at the district level, you have Panchayati Raj, Zila Parishads, Panchayat Samitis and district bodies. Without comprehending as to how and why this kind of a thing has been made, if you are trying to assess the principle which has been incorporated in this Bill, we are likely to commit

some mistakes. My request to the learned hon. Member is to apply his mind to this aspect also. He is most welcome to say whatever he wants to say in the course of his speech when he gets up to speak. If it is possible, I will try to persuade and convince him.

These are the two objections which were taken and I am speaking on these objections first because if once they are explained and if the Members are convinced, they would not raise it. If they are not convinced, certainly they are at liberty to raise it. I do not have anything more than this to say.

MR. DEPUTY-SPEAKER: Motion moved:

> "That the Bill to provide for the effective management of disasters and for matters connected therewith or incidental thereto, as passed by Rajya Sabha, be taken into consideration."

श्री संतोा गंगवार उपाध्यक्ष महोदय, माननीय गृह मंत्री द्वारा प्रस्तुत किये गये आपदा प्रबंधन विधेयक का हम स्वागत करते हैं। अभी माननीय गृह मंत्री जी ने कहा कि पिछले काफी समय से इस बात को महसूस किया जा रहा था कि कुछ ऐसी व्यवस्था बने। माननीय अटल जी की सरकार के समय में इस बात पर चर्चा हुई थी और चर्चा होने के बाद उसी समय 1999 में एक हाई पावर्ड कमेटी फॉर डिज़ास्टर मैनेजमैंट कांस्टीट्यूट हुई थी। उस समय यह विभाग कृाि मंत्रालय के अधीन था। उसके पश्चात् इस विभाग को गृह मंत्रालय के अधीन किया गया और उसके अधीन इस काम को आगे बढ़ाया गया। यह वास्तव में बहुत महत्वपूर्ण विधेयक है।

हमारे देश की भौगोलिक स्थिति इस प्रकार की है कि 60 प्रतिशत ज़मीन अर्थक्वेक प्रोन है और करीब 68 प्रतिशत ज़मीन सूखे से प्रभावित होती है। इन सब बातों को ध्यान में रखते हुए इस बात की आवश्यकता है कि हम ऐसी व्यवस्था करें जिससे भविय में आने वाली इन समस्याओं से सही ढंग से निपटा जा सके। मैं आपके संज्ञान में लाना चाहता हूं कि गुजरात एकमात्र ऐसा राज्य है जिसके पास डिज़ास्टर मैनेजमैंट अथॉरिटी है। वहां डिज़ास्टर मैनेजमैंट अथॉरिटी के तहत काम किया गया और उसका परिणाम भी सामने आया है। ये ऐसी कुछ बातें हैं जो हमारी समझ में आ रही हैं, जिनको हम देख रहे हैं। हमारे देश के अंदर सामान्यतः ये समस्याएँ ऐसी हैं जिनके लिए कुछ प्रिवैन्टिव कार्रवाई भी आवश्यक होती है। हम ऐसा महसूस करते हैं कि पूरे वा कहीं न कहीं बाढ़ है, कहीं न कहीं सूखा है और फिर अगर हम पिछले 15 वाों का हिसाब निकालकर देखें तो हमारे देश में छः बड़े अर्थक्वेक, चार मेजर

साइक्लोन आए और बाढ़ के दृश्य तो हर समय देखने को मिलते हैं। इस बीच में हमने सूनामी भी देखा। प्रिवैन्टिव कार्रवाई और उसके बाद की कार्रवाई, दोनों में बहुत अंतर होता है। जैसा माननीय मंत्री जी कह रहे थे कि देश के अंदर जिस प्रकार का वातावरण बन रहा है, जिस प्रकार की फैक्ट्रियां हैं, कभी भी कोई कैमिकल आदि से दुर्घटना हो जाए तो तत्काल कार्रवाई करने की आवश्यकता होती है। इसके लिए ऐसी व्यवस्था हो जिसे हम तुरंत प्रभावी कर सकें और जिसके अनुसार हम काम कर सकें। इसके लिए यह आवश्यक है कि हम ऐसे बिल को सही ढंग से आगे ले जाने का काम करें।

महोदय, यह आपदा प्रबंधन कोई नई बात नहीं है। हमारे देश के अंदर पुराने समय में ऐसी व्यवस्थाएं रही हैं, ऐसे महापुरुा रहे हैं जो सामाजिक परिदृश्य और परिवेश को जानते थे। उन्होंने इसके उपाय प्रारंभ में बहुत छोटी-छोटी पंक्तियों में बता रखे थे। यहां तक कि जानवर भी कभी कभी इन बातों को बता देते थे कि यहां कोई भयंकर दुर्घटना होने वाली है। समुद्र के अंदर भी कुछ ऐसी घटनाएं होने लगती हैं तो पता लगता है कि कोई बड़ी दुर्घटना होने वाली है। जानवर भी ऐसी विपत्ति के समय में अपनी रस्सियां तुड़ाकर भागने लगते cé[h28]। उसी के हिसाब से हम चलते हैं। मुझे ध्यान है कि जब लातूर की घटना हुई थी, उस समय माननीय गृह मंत्री यहां लोकसभा के अध्यक्ष पद पर थे। उस घटना के बारे में हम अच्छी तरह से जानते हैं और किस ढंग से उस स्थिति से लोगों को निकाला गया, वह भी हम जानते हैं। यह सही है कि दूसरे देशों के मुकाबले हम अपने देश में अच्छी व्यवस्थाओं को सही ढंग से स्थापित करके काम करते हैं। गुजरात की घटना सबके सामने उदाहरण है। कितने कम समय में हमने वहां की व्यवस्था को दुरुस्त किया और दुनिया में लोगों को दिखाया कि हम कैसे अच्छे ढंग से, किसी भी दुर्घटना के बाद, सही दिशा में अपने आपको ले जाने का काम कर सकते हैं। आज हम इसी बात को सामने रख कर अपने ि वचार सबके सामने रख रहे हैं।

भोपाल में जो गैस त्रासदी हुई, क्या हम आज तक उसे अंतिम व्यवस्थित रूप दे सके हैं? अभी भी कहीं-न-कहीं ऐसे केसेज नजर आते हैं, जिनसे लगता है कि भोपाल में अभी भी कुछ काम होना बाकी है। आपने बहुत सी बातें बतायीं और जिस प्रकार की व्यवस्था की है, वह भी हमारी समझ में आ रही है। स्टैंडिंग कमेटी में बहुत-सी बातें बतायीं गयीं, लेकिन मुझे एक बात समझ में नहीं आयी कि आपने देश के अंदर जिला स्तर पर चेयरमैन क्यों बना दिए? क्या जिला पंचायत अध्यक्ष को आप सक्षम नहीं समझते हैं? मेरा आग्रह है कि विधायक और सांसद राज्य और केंद्र में रहकर अपने काम को देखते हैं। जिले के काम-काज में भी उनका हस्तक्षेप होना चाहिए। ग्रामीण पंचायत समिति में विधायक और सांसद नहीं जा सकते, परन्तु जिले के अंदर अपने सुझाव देने के लिए और अपनी बात को कहने के लिए विधायक और सांसद को हस्तक्षेप करने की अनुमति होनी चाहिए। मैं चाहता हूं कि आप इस पर विचार करें और विचार करके उपयुक्त फैसला लें।

मुझे ऐसा भी लगता है कि आज कल मनुयजनित घटनाएं ज्यादा हो रही हैं। कहीं पर कोई मानव बम बनकर घटना को अंजाम देता है, तो कहीं जानबूझकर दुर्घटना की जाती है। दुर्घटना होने के बाद त्वरित कार्यवाही करने की आवश्यकता होती है। कहीं पर एलपीजी का टैंकर जा रहा है और उसके अंदर विस्फोट हो जाए या कोई

रासायनिक वस्तु में विस्फोट हो जाए, तो इन दुघटनाओं के दुप्रभावों को रोकने के लिए त्वरित कार्यवाही होनी चाहिए। हम जो कमेटी बना रहे हैं, उसके अंदर हमें इस बात को ध्यान में रखना चाहिए कि उसमें वैज्ञानिक स्तर के कितने लोग हैं और किस प्रकार से सही काम करने के लिए प्रयास कर रहे हैं? आवश्यकता इस बात की है कि हमें हर दृटि से दुर्घटनाओं को रोकने के प्रयास करने चाहिए। आज एक सज्जन बता रहे थे कि हम स्कूली बच्चों के माध्यम से भी ऐसा कर सकते हैं। वह कह रहे थे कि आज अभिभावकों का दिन था और अभिभावकों तथा बच्चों को सिखाया जा रहा था कि अगर कहीं कोई दुर्घटना हो जाए, तो क्या कदम उठाने चाहिए। मेरा निवेदन है कि हमें इस काम को आम आदमी के साथ जोड़कर देखना चाहिए। जब बच्चा विकसित होकर बड़ा होकर आए, तो उसे इस बात की जानकारी हो कि कहीं पर दुर्घटना हो जाए, तो क्या करना चाहिए? हमें याद है सन् 1962 और 1965 की लड़ाई में स्कूली बच्चों को सिखाया जाता था कि जब सायरन बजता है, तो क्या कदम उठाने चाहिए?

बहुत से लोग दुर्घटना के बाद कई किस्म की सहायता नहीं लेना चाहते हैं-जैसे कपड़े या अन्य चीजों की मांग नहीं करते हैं। लोग चाहते हैं कि दुर्घटना की रोकथाम की स्थायी व्यवस्था की जाए। जब उन्हें मालूम है कि यहां निरंतर बाढ़ आती है, तो बाढ़ की रोकथाम का स्थायी हल खोजना चाहिए। जब मालूम है कि यह प्रोन एरिया है, तो कैसे उस क्षेत्र को विकसित किया जाए, इस तरफ ध्यान देना चाहिए? दुर्भाग्य यह है कि बहुत से काम हम जानबूझकर नहीं कर पाते हैं। कहीं कोई टैंकर फट जाए या हमारा जितना नोटिकल माइल्स एरिया है, वहां कोई दुर्घटना हो जाए तो उसे कैसे दुरुस्त करेंगे, क्योंकि नीचे के सब जीव-जंतु खत्म हो जाएं, तो उनकी रोकथाम हम कैसे कर पाएंगे। पर्वतीय क्षेत्रों में अगर कोई दुर्घटना हो जाती है, तो किस प्रकार की व्यवस्था करें? वृक्षों को काटने से हम रोक नहीं पा रहे हैं। कटाव होने के कारण बहुत सी समस्यायें अपने आप पैदा हो रही हैं। ये सारी ऐसी चीजें हैं, जो हम लोगों की समझ में आ रही हैं, इसीलिए यह बिल यहां लेकर आए हैं। यह प्रभावी रूप से मजबूती के साथ लागू होना चाहिए, वास्तव में खाली कागजों में न रह जाए, तभी आम आदमी को लगेगा कि दुर्घटनाओं को रोकने के लिए शासन की तरफ से कार्यवाही हो रही है। दुर्घटनाएं तभी रुक सकती हैं, जब पहले से ही उनका निराकरण सोचा गया हो। चूंकि दुर्घटनाएं कभी भी हो सकती हैं, कहीं भी हो सकती हैं और ज्यादातर दुर्घटनाएं होने के बाद ही हमें पता चलता है[i29]।

उपाध्यक्ष महोदय, जैसा अभी एक माननीय सदस्य बता रहे थे कि सुनामी 500 वाीं बाद आई। भगवान न करे, ऐसी घटना कभी दुबारा यहां हो। हमें पता है कि हमारे यहां किस-किस क्षेत्र में हर वा बाढ़ आती है, किस-किस क्षेत्र में हर वा सूखा पड़ता है। उस पर हर सत्र में सदन में चर्चा होती है और बाढ़ तथा सूखे पर प्रति वा बहुत धन खर्च किया जाता है, लेकिन फिर भी कोई रोक नहीं लगती और हर वा ये विभीाकिाएं आती रहती हैं। अगर हम इस दिशा में कोई प्रिवेंटिव कार्रवाई करें और वैसी व्यवस्था बनाएं, तो कुछ हद तक ही सही, इन विभीाकिाओं से होने वाले नुकसान को रोक सकते हैं।

महोदय, हमें मालूम है कि देश का कौन सा हिस्सा किस प्रकार की विभीाकिा से हर वा प्रभावित होता है, लेकिन फिर भी हम कोई कारगर कदम नहीं उठा पाते और नुकसान होने के बाद कार्रवाई की जाती है। हर वा उड़ीसा में भूख से लोग मरते हैं। वहां अन्न के लिए लोग अपने बच्चों तक को बेच देत हैं। इस स्थिति से हम प्रदेश को और क्षेत्र को कैसे उबार सकते हैं, इस बारे में ठोस उपाय किए जाने चाहिए।

महोदय, मैं समझता हूं कि आपदा प्रबन्धन विधेयक, 2005 के अंदर इस प्रकार की आपदाओं को रोकने के लिए व्यापक स्कोप है, लेकिन यह इस पर निर्भर करता है कि इसके पारित होने के बाद हम इसे कैसे लागू करेंगे। हमारे देश के अंदर जो व्यवस्था है, उसके अंदर हम इसे सही ढंग से लागू कर सकते हैं।

महोदय, हमारे देश में अनेक विख्यात कवि, सूफी और संत रहे हैं, जिन्होंने बहुत सी सूक्तियों के माध्यम से अपनी बात को रखने का काम किया है। हमने देश के पर्यावरण को पेड़-पौधों से भी जोड़ने का काम किया है, जैसे यह पीपल का पेड़ है, इससे क्या-क्या फायदे हैं, यह बरगद का पेड़ है, इसे क्यों बनाए रखना चाहिए और इसका क्या लाभ है। इस प्रकार से हमने समाज को प्रकृति से, पर्यावरण से, जोड़ने का काम किया है।

महोदय, यदि हम इस विधेयक को सही रूप में ले जाने का काम करते हैं और जैसा इस विधेयक का उद्देश्य है, उसके अनुसार हम देश में अच्छी तरह से लागू करने की व्यवस्था कर लेंगे, तो इससे देश में आने वाली प्र ाकृतिक विभीाकिाओं के प्रभाव को कम किया जा सकेगा। यह बिल राज्य सभा से पारित होकर आया है। मैं नहीं समझता कि इसमें सरकार कितने संशोधन स्वीकार करेगी, लेकिन मैं यह अवश्य कहना चाहता हूं कि जिला स्तर पर जनप्रतिनिधियों को जोड़ने की बात अवश्य करनी चाहिए। मैं अधिक न बोलते हुए, आपने मुझे बोलने का समय दिया, इसके लिए आपको बहुत-बहुत धन्यवाद देता हूं।

चौधरी लाल सिंह डिप्टी स्पीकर साहब, मैं आपके माध्यम से ऑनरेबल होम मिनिस्टर साहब द्वारा इस हाउस में पेश डिजास्टर मैनेजमेंट बिल, 2005 की तहेदिल से ताईद करता हूं। मैं इस बिल की सपोर्ट करने के लिए ख़ड़ा हुआ हूं। मैं बताना चाहता हूं कि हमारा देश पहाड़, दरिया और पेड़ आदि से जुड़ा हुआ है। अगर पुराने जमाने को देखें, अब से कुछ पीछे जाकर देखें, तो हमें मालूम होगा कि हमारी कुछ कमियां हैं जिनकी वजह से ऐसे जलजले देश में आते हैं। हमने नेचर को कई जगह ब्रेक किया है, इकौलौजीकल इम्बैलेंस किया है। हमें इन चीजों को समझकर चलना है। मेरी आपके माध्यम से मंत्री जी से गुजारिश है कि वे डिसास्टर मैनेजमेंट बिल में ऐसा प्रॉवीजन भी करें कि जो कोई भी नेचर के अगेंस्ट काम करे, उस पर भी इस बिल का असर हो, ताकि ऐसा करने से लोग बचें।

डिप्टी स्पीकर साहब, मैं आपका ध्यान अपने रियासत जम्मू-कश्मीर की ओर दिलाना चाहता हूं और बताना चाहता हूं कि वहां कुछ साल तक एवेलांच नहीं आए, तो लोगों ने ऊपर बढ़ना शुरू कर दिया। वहां के टोटल पेड़ काट दिए, वहां रहना शुरू कर दिया, वहां बस्तियां बना लीं, जंगल कवर कर लिया। इसी प्रकार यदि दो-चार साल बर्फ न पड़े, तो लोग समझते हैं कि अब बर्फ नहीं पड़ेगी और उस एरिया में एनक्रोचमेंट कर लेते हैं, रहने लगते हैं। इसी प्रकार यदि कुछ साल तक फ्लड न आएं, तो लोग दरिया की जमीन को भी कास्त में ले लेते हैं और वहां भी एनक्रोचमेंट करने की कोशिश करते हैं।

सर, हमारे दरिया, नाले, जंगल और फारेस्ट कहां-कहां, कितने-कितने हैं, यह सब लिखा हुआ है और यह व्यवस्था आज से नहीं, बल्कि पुराने समय से चली आ रही है। जब हम उन पर एनक्रोचमेंट करते हैं, तो डैफीनिटली वहां पर कुछ न कुछ ऐसा होता है जिसे हम नैचुरल कैलेमिटी कहते हैं। अब नाले नहीं रहे, इसलिए पानी बरसता है, तो सीधा शहर की तरफ रुख करता है। अभी आपने पिछले दिनों देखा कि मुम्बई में बारिश के पानी ने शहर में घुसकर कितनी तबाही की। हमारे जम्मू-कश्मीर में जब भी बारिश होती है, तो दरिया अपने किनारे छोड़कर ऊपर आ जाते cé[rpm30]। इससे बीच का एरिया ध्वस्त हो जाता है। आज भी आप पहाड़ों पर जाएंगे तो देखेंगे कि वहां पानी चलता है, जहां जंगल हैं, जहां इंसान नहीं पहुंचा। हम कई बार दूरदराज एरियाज़ में जाते हैं तो वहां देखते हैं कि छोटे-छोटे नाले हैं और उन नालों के बीच में बहुत बड़े-बड़े दरख्त हैं, जो नाले बड़े नहीं होने देते। जब वे कट जाते हैं तो जहां र्वा होती है और सीधे एकदम फ्लड आ जाता है। इसी को अवलांचिस कहा जाता है, जिससे कहीं पहाड़ नीचे गिरता है। इसलिए मेरे कहने का मकसद यह है कि इस तरफ ध्यान देने की जरूरत है।

आप जो डिजास्टर मैनेजमेंट आथौरिटी बनाने जा रहे हैं, जो बिल लाए हैं, यह आपने बड़ी कृपा की है। जैसा मेरे भाई साहब कह रहे थे कि अटल जी के जमाने से यह शुरू हुआ, यह 1999 की बात कर रहे हैं। सवाल यह नहीं है कि किस ने शुरू किया, उन्होंने शुरू किया, लेकिन उसे अंजाम नहीं दिया। आप कहें कि आपकी बड़ी मेहरबानी है कि आज आपने इसे शुरू कर दिया, यह बात कहने की जरूरत है। लेकिन ये देखते हैं कि हमारे नम्बर कैसे बनें। नम्बर बनाने की जरूरत नहीं है। डिजास्टर मैनेजमेंट लाने की जरूरत है। कितनी गाड़ियां बढ़ीं, कितना ट्रांसपोर्ट बढ़ा, हैवी व्हीकल्स हो गया, रेलवे लाइंस कितनी बिछीं, कितने ट्रक चलते हैं, छोटी-मोटी कितनी गाड़ियां लाखों-लाख की तादाद में हो गई हैं। रोजमर्रा एक्सीडेंट होते हैं, होस्पिटल में कोई इंतजाम नहीं है। वहां कोई डिजास्टर मैनेजमेंट नहीं है। जब एक्ट एवं बिल ही नहीं था, जब कानून ही नहीं बना, तो डेफीनेट एकदम ब्लास्ट होता है। अब एक नयी बात और हो गई है, कहीं नक्सलाइट्स, कहीं मिलिटेंट्स, टेरेरिस्ट्स, ये सारी चीजें शुरू हो गई हैं। यह भी मिनी डिजास्टर है। अब उनके लिए हमें क्या करना है, ब्लास्ट हो गया, आईडी लगा दी, कहीं गाड़ी जा रही

है और एकदम 50 आदमी मर गए और दूसरी तरफ यह होता है कि एक जगह चार बम लगा दिए और वहां पूरी बिल्डिंग गिर गई।

महोदय, मैं आपके माध्यम से माननीय गृह मंत्री जी से कहूंगा कि कभी भी मेम्बर ऑफ पार्लियामेंट को इतना अंडर एस्टीमेट न करें। एक आईएएस आफिसर, जो डिस्ट्रिक्ट मजिस्ट्रेट है, वह बहुत होशियार है। वह चेयरमैन बन जाएगा - वह एमपी से ज्यादा लायक है। वह सारा प्लान जानता है और वह डिजास्टर को रोक सकता है। उसके पास सब कुछ है, लेकिन मेम्बर ऑफ पार्लियामेंट, जो जमीन से जुड़ा हुआ है, क्या उसे कुछ पता नहीं है। ये भी पढ़े हुए लोग हैं। आज भी एक एमपी द्वारा यह बिल लाया गया है, चाहे होम मिनिस्टर की शक्ल में हो या किसी दूसरे की शक्ल में हो। आपने अपने ऊपर चेयर परसन, प्राइम मिनिस्टर साहब को बनाया, बहुत अच्छा किया, बहुत बढ़िया बात है कि वे रिप्रेजेंटेटिव हैं। जब हिन्दुस्तान के माननीय प्रधान मंत्री जी और स्टेट के माननीय चीफ मिनिस्टर को हमने बना दिया - ये रिप्रजंटेशन कर लेंगे, फिर 543 या एक हजार मेम्बर ऑफ पार्लियामेंट क्यों होने चाहिए - इसकी जरूरत नहीं है - केवल एक ही आदमी कर ले। मेरा सजेशन है कि आप जो नौ मेम्बर रखेंगे, जो इसमें इंटरस्ट लेते हैं, उन्हीं लोगों को इसमें लाइए। आपने जो टैक्नीकल साइंटिस्ट्स रखने हैं, वे तो रखने ही हैं, उसमें डिफरेंट-डिफरेंट डिपार्टमेंट को आना ही है, उसमें कोई बात नहीं है, लेकिन एमपी और एमएलए को बाहर निकाल कर नहीं। वे लाखों नहीं हैं, लाखों सरपंच, पंच हो सकते हैं, वह पंचायतों में नहीं आता है, जब डिजास्टर आता है तो स्टेटों एवं इलाकों में आता है, वह कहीं एक गांव में नहीं आता और अगर गांव में आ जाएगा तो क्या एमपी गांव में

नहीं जा सकता है? इसलिए मेरी प्रार्थना है, सबमिशन है कि मेहरबानी करके मेम्बर ऑफ पार्लियामेंट को, मैं तो यह कहूंगा कि जिस भी कांस्टीट्यूएंसी में आए, वहीं का चेयरमैन होना चाहिए, वहां का चेयरमैन क्यों नहीं बने, वहां के डिस्ट्रिक्ट का क्यों नहीं बनेगा? डिस्ट्रिक्ट मजिस्ट्रेट बनेगा, तो वह एमपी को भी बुलाएगा कि आपकी क्या राय है। हम आहिस्ता-आहिस्ता अपने-अपने स्तर को ही इरोड कर रहे हैं[R31]। मेरी समझ से एम.पी. बुलाये कि इस काम का क्या किया, इसका क्या हुआ। इसलिए मेरा सबमिशन है कि डिस्ट्रिक्ट में क्या, पूरे हिन्दुस्तान में हर जगह मैम्बर ऑफ पार्लियामेंट को रिप्रेजेण्टेटिव हर जगह चाहिए। मैं यह भी कहना चाहता हूं कि यह भी एक साजिश है कि मैम्बर ऑफ पार्लियामेंट को आहिस्ता-आहिस्ता हटाया जा रहा है, इस देश में यह भी एक डिजास्टर होने जा रहा है। आज डोमिनेशन हो रहा है। मैम्बर ऑफ पार्लियामेंट को आहिस्ता-आहिस्ता, कहीं बिल में काट दो, कहां फलां जगह से काट दो। आज हम ही खुद उठकर कह देते हैं कि एम.पी. लाइट न लगाये, क्यों? वह डी.एस.पी. लगाये, वह दूसरा लगाये। एम.पी. को आपने बनाकर क्या रखा है, ओनली ऑनरेबिल लफ्ज़ इस्तेमाल होता है तो मैम्बर ऑफ पार्लियामेंट के साथ ओनली लफ्ज़ इस्तेमाल होता है, एक एम.एल.ए. के साथ ओनली लफ्ज़ इस्तेमाल होता है। इस बिल में प्राइम मिनिस्टर साहब को क्या लिखा है, ऑनरेबिल प्राइम मिनिस्टर, यह नहीं लिखा, प्राइम मिनिस्टर लफ्ज़ लिखा है। जब प्र ाइम मिनिस्टर का ऑनरेबिल काट रहे हो तो आपका क्या बनने जा रहा है, यह मेरा सबमिशन है।

यह भी एक डिजास्टर है, जब रिप्रेजेण्टेशन करने वालों को आप इग्नोर करोगे। राज्य सभा और लोक सभा में अन्तर है, यह भी आप ध्यान में रखें। लोक सभा जमीन से चलती है और राज्य सभा में ऊपर जो इण्टलेक्चुअल सोसायटी के लोग हैं, वे चुनकर रखे हैं। कई एक्टर भी रखे हैं, कई साइण्टिस्ट भी रखे हैं, लेकिन स वाल यह है कि हम जो हैं, हम गवर्नमेंट सरवेंट नहीं है, हम रिप्रेजेण्टेटिव हैं।

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (SHRIMATI RENUKA CHOWDHURY): We are not Government servants.

चौधरी लाल सिंह : होता क्या है कि आपने जल्दी-जल्दी में उस दिन भी बिल पास कर दिया कि अपोजीशन शोर डाल रहा है, इसलिए यह बिल पास कर दो ताकि हमारी कार्रवाई हो।...(व्यवधान) उसमें क्या हुआ, आई.ए.एस. और एम.पी. का रखा और एक्स. एम.पी. और एक्स. आई.ए.एस. को कहा कि ये एम्बलम इस्तेमाल नहीं करेंगे। लेकिन जो जिन्दा एम.पी. कर रहे हैं, उनके कितने काम हो रहे हैं, यह सारे लोग जानते हैं। एक्स. एम.पी. और एक्स. आई.ए.एस. एम्बलम मिसयूज़ करेंगे। बहुत अफसोस है कि एम.पी. को कहां कम्पेयर करते हो। आप जब अपने आपको छोटा समझोगे तो आप छोटे बन जाओगे। लाल सिंह तो छोटा नहीं समझता, सीधी बात है। मैं लोगों का नुमाइन्दा हूं, मैं लोगों की बात करता हूं, मैं सरवेण्ट नहीं हूं। जो सरवेण्ट हैं, उनको सरवेण्ट ट्रीट करना पड़ता है और जो रिप्रेजेण्टेटिव हैं, वही ऑनरेबिल हैं, इसलिए मेरी रिक्वैस्ट है कि कायदे कानून बनाते समय इसका ध्यान रखें। आपने बड़ी लम्बी सर्विस दी है, आपने बड़े लम्बे समय तक काम किया है, इसलिए मेरी रिक्वैस्ट है कि मेहरबानी करके एम.पीज़. और एम.एल.एज़., ये गिने-चुने लोग हैं, जिस एम.एल.ए. की कांस्टीट्वेंसी है, वह मैम्बर होगा और जिस एम.पी. की कांस्टीट्वेंसी होगी, वह चेयरमैन होगा, क्यों नहीं होगा?

इसलिए मैं रिक्वैस्ट करूंगा कि मेहरबानी करके इसमें थोड़ी तब्दीली करें, थोड़ी सी तकलीफ करें और हमारी इज्जत का भी ख्याल करें और एम.पी. को आप खुड्डे लाइन मत फेंकिये।

MR. DEPUTY-SPEAKER: Now, Shrimati Renuka Chowdhury

SHRIMATI RENUKA CHOWDHURY : Sir, I thank you for giving me the opportunity to associate with what the hon. Member has spoken. I just wanted to share with my colleagues in the House the recent experience we had in a natural… (*Interruptions*)

SHRI SHIVRAJ V. PATIL : Only the Member can… (*Interruptions*)

श्री मोहन सिंह मिनिस्टर को आप बाद में बुलाइये। वे इण्टरवीन नहीं कर रहीं, वे तो सजेशन दे रही हैं।…(व्यवधान)

SHRIMATI RENUKA CHOWDHURY: No, Sir. I sought the permission both from Shri Priya Ranjan ji and … (*Interruptions*) We can speak.

MR. DEPUTY-SPEAKER: I have given her the permission.

… (*Interruptions*)

SHRIMATI RENUKA CHOWDHURY: I am supporting the Bill and just adding the experience.… (*Interruptions*)

MR. DEPUTY-SPEAKER: She is intervening with my permission.

… (*Interruptions*)

SHRIMATI RENUKA CHOWDHURY: I am just making an intervention.

MR. DEPUTY-SPEAKER: She is intervening with my permission.

… (*Interruptions*)

MR. DEPUTY-SPEAKER: Please. Mr. Patil *Saheb*.

… (*Interruptions*)

SHRIMATI RENUKA CHOWDHURY : I am not negating. I am only adding. … (*Interruptions*)

SHRI SHIVRAJ V. PATIL : Association is all right.

SHRIMATI RENUKA CHOWDHURY : We are allowed to … (*Interruptions*)

MR. DEPUTY-SPEAKER: Shri Patil *Saheb*, she is intervening only.

… (*Interruptions*)

SHRIMATI RENUKA CHOWDHURY : The Chair is telling you something.

MR. DEPUTY-SPEAKER: She is intervening with my permission.

SHRIMATI RENUKA CHOWDHURY : I just wanted to share an experience with all of you as an elected representative. When we are in a disaster situation, the Election Commission also has to be notified. That is my request. What has happened is, they said, that under the flood that was happening in my Constituency, I was standing there physically. When relief measures were being handed out, we were told that we had no right to hand out any relief measure even during the flood when the town was evacuated, because the Election Model Code was applicable. I think, that is an extreme case that we need to address[mks32].

15.00 hrs.

We need to address that aspect. We are not untouchables by becoming Members of Parliament. We are not removed from the society. If we could evacuate persons and help them, we should be allowed to do that.… (*Interruptions*)

श्री मोहन सिंह : उपाध्यक्ष महोदय, व्यवस्था का सवाल है। अभी हम व्यवस्था के प्रश्न पर खड़े हैं। इसमें मंत्रिमंडल का सामुहिक उत्तरदायित्व है। मंत्रिमंडल के परामर्श के बाद कैबिनेट पहले तय करता है, तब कोई विधेयक सदन में

आता है। क्या सदन के भीतर…(व्यवधान)

MR. DEPUTY-SPEAKER: Under what rule, are you raising it?

… (*Interruptions*)

उपाध्यक्ष महोदय : आपका नाम बोलने वालों की लिस्ट में है।

… (*Interruptions*)

श्री मोहन सिंह : नाम की बात नहीं है। यह व्यवस्था का प्रश्न है। मैं व्यवस्था के रूप में प्रश्न पूछ रहा हूं। कैबिनेट ने जिस विधेयक को पास करके सदन में भेज दिया है, क्या कोई मंत्री उसमें संशोधन करने का सुझाव दे सकता है? यह सामूहिक उत्तरदायित्व का हनन है।…(व्यवधान)

MR. DEPUTY-SPEAKER: She can intervene. She has not given any amendment.

She is only intervening. She can intervene.

… (*Interruptions*)

SHRIMATI RENUKA CHOWDHURY: I am within my right to speak. I am first an elected Member of Parliament. I am within my right to speak here.… (*Interruptions*)

SHRI VARKALA RADHAKRISHNAN : You are an elected Member. You will have to observe the rules of the House. But you are violating the rules. The hon. Minister has already spoken.… (*Interruptions*)

SHRIMATI RENUKA CHOWDHURY: I have not spoken against the rules.… (*Interruptions*) You are speaking against the rules.

MR. DEPUTY-SPEAKER: Madam, you have to address the Chair.

SHRIMATI RENUKA CHOWDHURY: He does not allow me to speak. I just wanted to share my experience with the Members.

श्री मोहन सिंह : इसका मायने यह है कि आप मंत्री नहीं हैं।…(व्यवधान)

श्री देवेन्द्र प्रसाद यादव उपाध्यक्ष महोदय, आपको रूलिंग देना चाहिए। दो भूमिका सदन में कैसे चल सकती है? दो भूमिका को एक साथ कैसे कर सकते हैं? ऐसा रूल में नहीं है।...(व्यवधान)

श्रीमती रेनुका चौधरी : आप मुझे वह रूल दिखाइए।...(व्यवधान)

श्री देवेन्द्र प्रसाद यादव : मंत्री का सामूहिक उत्तरदायित्व होता है।...(व्यवधान)

SHRIMATI RENUKA CHOWDHURY: Can I not support my own Government?

… (*Interruptions*)

MR. DEPUTY-SPEAKER: Madam, you can speak now.

…(*Interruptions*)

MR. DEPUTY-SPEAKER: Hon. Members, do not interrupt now. Please sit down.

… (*Interruptions*)

SHRIMATI RENUKA CHOWDHURY: I have supported the Bill. … (*Interruptions*) Sir, it is such a pity that my colleagues do not listen to women Members when we speak! It is, through you, Sir, that I wanted to share with the Members my experience. I now realise that it is useless to share with them.… (*Interruptions*) I wanted to say that I support this Bill.… (*Interruptions*)

SHRI BIKRAM KESHARI DEO (KALAHANDI): Sir, technically is it possible to do that?

MR. DEPUTY-SPEAKER: Yes. Please sit down now.

SHRIMATI RENUKA CHOWDHURY: Yes. It is to support this Bill that I am speaking. It is to endorse that when there is a natural disaster happening, all of us must play a crucial role in alleviating the human misery. We should be responsive at that time. I stand to support the Bill of my hon. colleague. In case the rest of you do not understand it, I cannot help.… (*Interruptions*)

I think the disaster management has to be done here.

With these words, I conclude.

उपाध्यक्ष महोदय : श्री राधाकृष्ण जी। अब आप कह लीजिए, जो आप कह सकते हैं।

SHRI VARKALA RADHAKRISHNAN Sir, the Disaster Management Bill requires a close study. It requires some amendments also. The Bill was introduced in the Rajya Sabha. The hon. Minister has stated in the Objects and Reasons of the Bill that public cooperation from top to bottom is highly essential for the implementation of the provisions of this Bill. But, unfortunately, the drafting of the Bill was in such a way that they forgot about public cooperation.

When a disaster occurs, no Government worth the name can meet it without public cooperation in the sense that people's representatives should be given a say in the matter. Their participation at every stage must be there. But I am sorry to say one thing. Of course, in principle, I support this Bill because it is quite essential[R33]. This Bill will not get public cooperation. As I may not get sufficient time, I may point out certain matters which require our deep study and concentration. Sir, Chapter VI deals with functions of the local authority. That is the only place where public is allowed to participate. This local authority is functioning under the direction of the District Collector who is the Chairman of the District Disaster Management Authority. So, there shall be a District Disaster Management Authority and the Collector or the District Magistrate will be the Chairman of that District Authority. That Authority includes no people's representation. There are MLAs, elected representatives in the State Assemblies. There are Members of Parliament who are representing the State in the Parliament. None of them is allowed to participate anywhere in the State. … (*Interruptions*)

SHRI SHIVRAJ V. PATIL : Sir, this law does not prohibit from allowing a Member of the Parliament or Member of the Legislature taking part in it. He says that it is not allowed. That is not the case.

SHRI VARKALA RADHAKRISHNAN : No, I will read the section.

SHRI SHIVRAJ V. PATIL: Just wait! … (*Interruptions*) It does not say the State Government cannot appoint anybody as a Member of the District body. If you want *ex officio* to have them as the Members, then we have 6,000 Members of the State Legislautres and 1,000 Members of this House.

SHRI VARKALA RADHAKRISHNAN : Now, if we see the District Authority, it says: 'Every State Government shall, as soon as may be after issue of notification, establish a District Disaster Management Authority for every district in the State.' The District Authority shall consist of the chairperson who shall be the District Collector or the District Magistrate. The following persons shall be the members of the District Authority:

(a) the Collector or District Magistrate or Deputy Commissioner, as the case may be, of the district who shall be Chairperson, *ex officio;*

(b) the elected representative of the local authority who shall be the Co-Chairperson, *ex officio;*

The local authority will elect a person - only one person. That is all the municipalities and panchayats themselves together elect one person who shall be a member of this committee and not more. Now, there are about nine or seven members. The Chief Executive Officer of the District Authority; the Superintendent of Police; the Chief Medical Officer; not exceeding two other district level officers, to be appointed by the State Government. No other representative is there. There is no place for MPs. There is

no place for the MLAs. Only an elected representative of all the panchayats, district panchayat, block panchayat, gram panchayat, all these taken together, if I am correct, can elect one person to be the member of the District Authority and nobody else. Are we not entitled to cooperate with this committee? Where is the public cooperation? Where can the MLA and MP cooperate with the District Disaster

Management Authority? It is provided nowhere. Only the Collector is the Chairman. My learned friend, hon. Home Minister will say that there is cooperation without any provision in the statute? Is it proper? Are we not elected representatives? Is it a legislation meant for an emergency? If an emergency is required this is all right. But in a democratic State, it is quite unsuitable. So, I would request him to get the cooperation, participation of MLAs and MPs in the State level and the district level. I do not say that all will be invited. At least one or two persons may be invited or may be included in the statute giving the representation to peoples' elected representatives in the district. That has not being done[bts34]. That has not been done. Now, the person representing the local authority will have to be elected by themselves and not by the people. The people's representatives will not get any chance in this Scheme.

Now, Chapter III deals with the State Disaster Management Authorities. There also, the Chief Minister of the State shall be the *ex-officio* Chairperson. There is no MLA or MP. Nobody is given representation in the Scheme at the State level. If there is any provision, I will submit to you. You have not made any provision. Moreover, there will be an Advisory Committee. Even in that Committee, no mention is made about MLA or MP. Now, I would like to say something about the National Disaster Management Authority. The Prime Minister of India shall be the *ex-officio* Chairperson. Chapter II deals with the National Disaster Management Authority. The other Members, not exceeding nine, will be nominated by the Chairperson of the National Authority. There also, we do not find any people's representatives.

SHRI SHIVRAJ V. PATIL: It is there.

SHRI VARKALA RADHAKRISHNAN : It is there in your mind but not in the statute.

SHRI SHIVRAJ V. PATIL: The Prime Minister, who is people's representatives, is the Chairman.… (*Interruptions*)

SHRI VARKALA RADHAKRISHNAN : The Prime Minister is the Executive head.

SHRI SHIVRAJ V. PATIL: In the National Disaster Management Authority, one of the MLAs from Andhra Pradesh is Mr. Reddy.

SHRI VARKALA RADHAKRISHNAN : There is no provision here. I am only referring to the provisions and not the whims and fancies of the person who is in authority. I am concerned with the provisions of the statute. Now, I am talking about the Prime Minister of India who shall be the *ex-officio* Chairperson of the National Authority. The other Members, not exceeding nine, will be nominated by the Chairperson of the National Authority. The Chairperson of the National Authority may designate one of the Members nominated under clause (b) of Sub-Section (2) will be the Vice-Chairperson of the National Authority. The Chairman, of course, becomes the head of the State Disaster Management Authority. He has powers to execute, but again there is no MP or MLA in the statute. There is a provision in the Advisory Committee. At least, give a place for MLAs and MPs in the Advisory Committee. Are we living in a state of emergency? We are living in a democratic State, and we are expected that there must be people's participation. Why did I insist on this?

With all modesty, I would like to say something about tsunami which had affected my State Kerala and also Tamil Nadu. It was a national disaster. If I am correct, Rs. 5,000 crore have been donated by the philanthropic people throughout the world. There were non-official agencies collecting money. What happened? No account was maintained. Nobody is liable or made accountable. The matter went to Lokayukta. He found that the money was misused and diverted for other purposes. The matter went to the Kerala High Court. The High Court also found out that the Tsunami Collection Fund

was misused by the State Government. The State Government used that fund for some other purposes and not for the development of the people affected by tsunami[a35]. It [r36]was spent for some other purposes and the High Court was also constrained to make some observations against the State Government that they had misused the money. Why was it so? It was so because it was dealt with by bureaucracy. The bureaucracy dealt with it and they are not accountable. The money was not properly used or properly utilised and the result was that the people did not get any help.

Even today, the development works could not be completed. The development works could be taken up only after Maa Anandmai came to the forefront of the people and that the development works were conducted by her. That is why, I insist that in Disaster Management Schemes, there must be people's representatives. We have our own experience in the matter of tackling tsunami disaster that money was misutilised and there is an observation of the High Court also.

So, I would request the hon. Minister to provide for people's representation in such matters. There must be people's check at every stage when the disaster management is being considered and taken into effect. This is a very important matter. Recently, we had floods in Tamil Nadu and earthquake in Kashmir and in Pakistan. So, nobody knows when will it occur. No human knowledge or scientific development could predict about the occurrence of these disasters. The net result is that thousands of lives will be lost and property worth crores of rupees will be lost. People are helpless in such circumstances. So, we should evolve a formula not in India alone but with the help of foreign countries also. We should evolve scientific methods to finding these out so that at least precautionary steps should be taken.

In the matter of tsunami, we felt the same difficulty. The hon. Minister will remember that there were two Ministries involved in that. One was the Ministry of Science and Technology headed by Shri Kapil Sibal. He had given a different version and the hon. Home Minister gave a different version that it will not happen in future. The

Minister of Science and Technology said that it would recur and that people would have to vacate the areas. I had to run along with the people to safer areas as it was stated that tsunami would recur. This was the prediction made by the Ministry of Science and Technology. But the Home Ministry was correct that it would not be repeated.

So, even in such circumstances, it is not so easy for the Government as to what will happen in the next moment. It is a matter of caution. So, we should have some arrangement. We should have some specific method by which it can be foreseen. I do not suppose that it is possible to predict exactly, but we must make a sincere effort in this regard. Even the American people claimed that they knew beforehand that tsunami would occur. It may be fantastic. But the claims were there. In all these matters, we will have to get previous information about the disaster that will occur in the near future. For that purpose, a fund should be set up. We should have a global cooperation in these matters for which provisions should be made in the Act also. It is very highly essential even about the disaster management. So effective steps should be taken up.

The Bill also provides for a permanent fund. It is provided in the statute. How it is collected and how it is maintained is another matter. That will be decided later on. But the fund should be there[r37].

Clause 46 of the Bill says that there will a National Disaster Response Fund. I welcome that suggestion. There is also another provision that there will be a National Disaster Force. We will have a separate Force which will be trained in dealing with such situations. It must be trained. It must be a permanent feature of our administration to have a national force to deal with such emergent situations that may arise during disaster. That provision is also included. I fully agree with it.

The Act is there but people's representation is not solicited. That is the only defect. I tell you very sincerely. As far as provision regarding funding is concerned, it is good. The provision regarding Force is also good. The only difficulty is that we have not given sufficient provision for eliciting public cooperation. Boasting public cooperation is not sufficient. We can claim that we have public cooperation but people should see that they are given chance to cooperate. That is the important issue. By a local authority you can claim that people are participating, they are given grass-root cooperation. It is all right.

MR. DEPUTY-SPEAKER: Your point has come now. Please conclude your speech.

SHRI VARKALA RADHAKRISHNAN : But, they are only acting under the instruction of the district collector. So, I would like to request the hon. Minister, who is well-experienced in this matter, to see that some provision is made for people's representation at all levels in dealing with disaster management issues.

With these words, I fully support you, and I support the Bill.

श्री मोहन सिंह उपाध्यक्ष महोदय, मैं इस विधेयक का स्वागत करता हूँ और मुकम्मल तौर पर इसका समर्थन करता हूँ। बहुत पहले से हमारे देश में दैवी आपदा से निपटने के लिए एक अलग अथॉरिटी की आवश्यकता महसूस की जा रही है। सभी राज्यों में और देश भर में यदाकदा बाढ़ और सूखे की स्थिति आती थी और उनसे निपटने के लिए राज्य स्तर पर रिहैबिलिटेशन कमिश्नर और रिलीफ कमीश्नर हुआ करते थे। राज्यों में जो राजस्व के कानून थे, उनके तहत इस तरह की व्यवस्था थी। इस व्यवस्था के तहत डिस्ट्रिक्ट मजिस्ट्रेट ही जिले की रिलीफ कमेटी का अध्यक्ष होता था और उसे रिलीफ कमिश्नर की संज्ञा दी जाती थी। इसी तरह राज्य स्तर पर भी जो रेवेन्यु सैक्रेटरी होता था, वही एक्स ऑफिसियो अर्थात पदेन रूप से राज्य स्तर पर रिलीफ और रिहैबिलिटेशन के मामले में कमिश्नर होता था। मुझे लगता है कि यह बिल बनाते समय और इस ॲथारिटी का गठन करते समय, जो सभी राज्यों के रे वेन्यु एक्ट्स थे, उन्हीं कानूनों की नकल की गयी है और उन्हें स्वीकार कर लिया गया है। लेकिन जिस रूप में भी है, यह सही है। संसद को यह अधिकार होता है कि वह समय-समय पर आवश्यकता के अनुसार जिस विधेयक को पारित करती है, उसमें संशोधन करने का अधिकार उसके हाथ में सुरक्षित रहता है। यहां दिए गए सुझावों की रोशनी में जब कभी भी आवश्यकता हो, माननीय गृहमंत्री जी इसमें संशोधन प्रस्तुत कर सकते हैं और अन्य बातों को शामिल कर सकते हैं। लेकिन मेरी अपनी मान्यता यह है कि जिम्मेदारी के हर काम में संसद सदस्य को झोंक देने से सिवाय उसके दामन पर कीचड़ उछलने और कालिख लगने के अतिरिक्त कोई चीज दिखती नहीं है। इसका उदाहरण हमें हाल ही में बिहार में देखने को मिला है, जहां रिलीफ के ही एक मामले में एक डिस्ट्रिक्ट मजिस्ट्रेट जेल काट रहे हैं, उन पर मुकदमा चल रहा है और उसके कीचड़ की छीटें संसद के एक माननीय सदस्य पर भी पड़ने की गुंजाइश पैदा हो गयी cè[R38]।

इसलिए इस पर विवाद हो सकता है। विवाद इस मामले में भी हो सकता है कि जब हम दस सदस्यीय कमेटी बना रहे हैं, तो संसद सदस्यों की संख्या तो 750 है। हमारे उत्तर प्रदेश में विधान सभा और विधान परिाद के सदस्यों की संख्या कुल मिलाकर 750 के करीब है। इसलिए इस कमेटी में कितने सदस्यों का प्रतिनिधित्व होगा? मेरी निजी राय है, हो सकता है कि और सांसदों का इससे विरोध हो, ऐसे मामले भावना की परिधि में आते हैं। जब हम इस भावना के साथ इसे लेते हैं कि हम संसद सदस्यों को नहीं लिया जाएगा, तो यह भावना उससे जुड़ जाती है

कि हमें कहीं न कहीं काटा जा रहा है और हमारे अधिकारों में कटौती हो रही है। समिति निश्चित रूप से होनी चाहिए और 750 सांसदों में से कितने सांसदों को आप मनोनीत करेंगे सलाहकार के रूप में या सुपरवाइजरी के रूप में यह देखना चाहिए। समिति यह देखेगी कि रिलीफ का प्रॉपर वितरण हो रहा है या नहीं, रिकंस्ट्रक्शन प्रॉपर तरीके से हो रहा है या नहीं। जो कुछ रिलीफ दिया गया था, उसका उपयोग ऑफिशियल मशीनरी ने जनता के सामने कितने सही ढंग से किया, इन सब चीजों की निगरानी समिति द्वारा होगी। जैसे अभी ग्रामीण विकास मंत्रालय ने जिला स्तर पर संसद सदस्यों की एक निगरानी कमेटी बनाई है। यह सोचकर बनाई है कि भारत सरकार की जो योजनाएं राज्य और जिला स्तर पर जाती हैं, क्या जिला प्रशासन वित्तीय प्रावधानों का ठीक से इस्तेमाल कर रहा है या नहीं और क्या उसकी मंशा उन योजनाओं के अनुरूप है या नहीं। मैं अपेक्षा करूंगा कि यह अथोरिटी बनने के बाद जहां कहीं पुनर्वास का और रिलीफ का सवाल आए, उसकी निगरानी के लिए संसद सदस्यों और चुने हुए प्रतिनिधियों की कमेटी होनी चाहिए। ऐसा मेरा सुझाव है और आपको इस पर विचार करना चाहिए।

पहले यह देखने में आता था कि केवल पूर्वी उत्तर प्रदेश, उत्तरी बिहार और बंगाल के कुछ हिस्सों में हर साल बाढ़ आती है और देश का रिलीफ का अधिकांश हिस्सा वहीं चला जाता है। लेकिन परिस्थिति इसके विपरीत हो रही है। हमारे देश के जो सम्पन्न राज्य या सम्पन्न नगर हैं, वे लगातार दैवी आपदा के शिकार हो रहे हैं। हमारे प्रदेश में भी एक बड़ा हिस्सा सूखे से प्रभावित होता है। इसी तरह हिन्दुस्तान के भी कई हिस्सों में सूखा पड़ता है। जैसे राजस्थान में तो लगातार दस साल से सूखा पड़ रहा है। लेकिन इन गरीब राज्यों में जब दैवी आपदा आती है, तो भारत सरकार के ऊपर जिस तरह का दबाव पैदा होना चाहिए, वह नहीं होता। प्लानिंग कमीशन से पांच साल के लिए पुनर्वास और रिलीफ के लिए फंड मिल जाता था और वह एक साल में खत्म हो जाता था। पंचवर्षीय योजना में जितने पैसे की आवश्यकता होती थी पुनर्वास के लिए, तो भारत सरकार हाथ खींच लेती थी और एकमुश्त रकम राज्यों को मिल जाती थी। राज्य सरकारें वह पैसा एक साल में खर्च करके बाकी के चार साल में जनता की गालियां सुनने का काम करती थीं। यह स्थाई प्राधिकरण बन जाने से हमारी स्थाई व्यवस्था होगी, ऐसी हम आशा करते हैं। वह व्यवस्था केवल रिलीफ की ही नहीं होगी, बल्कि जैसी भौगोलिक स्थिति हमारे देश की है, आज जो पर्यावरणीय असंतुलन हो रहा है, उसके चलते दक्षिण के सभी राज्य साल में चार-पांच बार बवंडर के शिकार हो रहे हैं। समुद्री तूफान आने की सम्भावना बढ़ रही है और दुनिया का जो वृत्त है,

उपाध्यक्ष महोदय : मोहन सिंह जी, आप दो मिनट में समाप्त करें, क्योंकि प्राइवेट मेम्बर्स बिजनेस लिया जाएगा।

श्री मोहन सिंह : अभी तो मैंने शुरू ही किया है।

उपाध्यक्ष महोदय : ठीक है, आप सोमवार को कंटीन्यू करेंगे।

श्री मोहन सिंह : आज तो मैं इस बिल का समर्थन करता हूं, बाकी जो सुझाव होंगे, वह मैं बाद में दे दूंगा[R39]।

-

15.30 hrs.